

For GTC See

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE

23.11.84

NOTIFICATION
INCOME-TAX

NO. 6050 (F.No.398/3a/81-IT(B): In pursuance of sub-clause (iii) of clause (44) of section of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4:

S.No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer(s)	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 are to be authorised.	Old Notification No. and date to be superseded.
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(2)	(2)	(3)	(4)
1.	Shri N.C.Sarbhajana	Smt.Sumati K.Mehta	No.4876 dt.21.8.82 (F.No.398/14/81-IT)
2.	Shri S.P.Sharma	Sh. O.P.Saluja	No.5615 dt.14.12.8 (F.No.398/7/83-IT)

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the date(s) take over charge(s) as Tax Recovery Officers.

B. Nagarajan
(B.Nagarajan)

Deputy

Secretary to the Government of India

-:2:-

6. Jt. Secy. and Legal Adviser, Min. of Law & Justice, N. Delhi
7. The Commissioner of Income-Tax, ... Delhi.....
8. IAC, Inspection Division, Central Board of Direct Taxes, Vikas Bhawan, New Delhi.
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